

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 105  
(IB)-2009(PB)/2019

**IN THE MATTER OF:**

Manjit Singh Chowhan ... Applicant/Petitioner  
Vs  
Raheja Developers Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 14.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

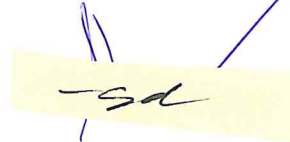
**PRESENT:**

For the Applicant : Adv. Navneet Singh Chauhan  
For the Respondent : Adv. Ramji Srinivasan (Sr. Adv.), Ad. Gaurav Mitra,  
Adv. Manmeet Kaur, Adv. Suditi Batra

**ORDER**

Ld. Counsel for the petitioner appeared and stated that the matter has been settled with the Respondent/Corporate Debtor, hence petitioner is withdrawing the petition.

**(IB)-2009(PB)/2019** stands **dismissed as withdrawn** alongwith the pending application.



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**